

(c) Does not arise in view of the fact, that investment by the alleged share holders has been held to be company's own unaccounted money.

**Non-Clearance to the Jokadian Irrigation Project**

\*25. SHRI RAMCHANDRA KHUNTIA: Will the Minister of WATER RESOURCES be pleased to state;

(a) whether it is a fact, that the Jokadian irrigation Project on river Kharasrota and Bhimakund Project Anandpur Barrage in river Baitanahi could not be implemented for the past many years because Government did not give the clearance and necessary assistance and

(b) if so, what are the reasons for the clearance and necessary assistance not being given? THE MINISTER OF WATER RESOURCES (SHRI ARJUN SETHI):

(a) and (b) the Government of Orissa has reported that the Jokadia Irrigation Project on River Kharasrota, Bhimakund as well as Anandpur barrage on River Bahmani are at present in the survey and investigation stage. As such, the question of clearance and necessary assistance of Government of India for implementation of these projects does not arise.

**RBI Guidelines for the recovery of NPAs**

\*26 SHRI V. V. RAGHAVAN  
SHRI J. CHITARANJAN

Will the Minister of FINANCE be pleased to state:

(a) Whether the Reserve bank Of India has formulated any guidelines to recover the Non Performing Assets (NPAs) amounting to a whopping amount Rs 50,000 crores and

(b) if so the detail whereof

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) Reserve Bank Of India (RBI) issued guidelines to May 1999 for recovery of amounts outstanding in relation to Non-Performing Assets (NPAs) of the small scale industries sector, small business including trading and personal segment and agricultural Sectors. The scheme of recovery cut lined in these guidelines is and till September 30, 2000. Action has been initiated by Reserve Bank of India to issue guidelines relating to recovery of outstanding amounts in NPAs Covering all sectors